

### Setting up of Integrated Water Dispute Tribunals

140. DR. JANARDHAN WAGHMARE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of water dispute tribunals set up, so far, and the number of cases pending with them;

(b) whether Government proposes to set up an integrated water dispute tribunal for all inter-State water disputes;

(c) if so, the details thereof; and

(d) by when the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) The details of present interstate water disputes tribunal set up are as follows:

Sl.No.	River/Rivers	States concerned	Date of Reference to the Central Government	Date of Reference to the Tribunal
1.	Ravi & Beas	Punjab, Haryana and Rajasthan	—	April, 1986
2.	Cauvery	Kerala, Karnataka, Tamil Nadu and Pudducherry	July, 1986	June, 1990
3.	Krishna	Karnataka, Andhra Pradesh and Maharashtra	September, 2002 - January, 2003	April, 2004
4.	Mahadayi (Mandovi)	Goa, Karnataka and Maharashtra	July, 2002	November, 2010
5.	Vansadhara	Andhra Pradesh and Orissa	February, 2006	March, 2010

The water dispute related to Ravi and Beas was referred to the Ravi and Beas Waters Tribunal (RBWT) in 1986 under Section 14 of the said Act. RBWT submitted its report on 30.1.1987 under section 5(2) of the Act. Party States and Central Government have sought explanation/guidance

under section 5(3) of the Act from the Tribunal. Meanwhile, the Government of Punjab enacted Punjab Termination of agreements Act-2004 on 12.7.2004 terminating the water sharing agreements with the co-basin States in this regard. The Central Government has made a Presidential Reference in July, 2004 on the same before Supreme Court and the matter is *sub-judice*. The Tribunal has not submitted its further report to the Government.

The Cauvery Water Disputes Tribunal (CWDT) submitted report and decision under section 5(2) of the ISRWD Act, 1956 on 5.2.2007. Party States and Central Government have sought guidance/ clarification from the tribunal under section 5(3) of the Act. The tribunal has not submitted its further report to the Government. Further, party States have also filed Special Leave Petition (SLP) in Hon'ble Supreme Court against the report and decision of the tribunal as mentioned above.

The effective date of constitution of Krishna Water Disputes Tribunal (KWDT) is 1.2.2006. The KWDT forwarded its report and decision under Section 5(2) of the ISRWD Act, 1956 on 30.12.2010 to the Central Government. Party States and Central Government have sought guidance/ clarification from the tribunal under section 5(3) of the Act. The tribunal has not submitted its further report to the Government.

The Vansadhara Water Dispute Tribunal was constituted by the Central Government on 24.2.2010 and the dispute related to Interstate River Vansadhara has been referred to it for adjudication.

The Mahadayi (Mandovi) Water Disputes Tribunal was constituted by the Central Government on 16.11.2010 and the dispute related to Interstate River Mahadayi (Mandovi) has been referred to it for adjudication.

(b) and (c) A standing tribunal for all Inter State River Water Disputes is at conceptual stage at present.

(d) No time line has been fixed.

#### **Dwindling ground water resources**

141. DR. JANARDHAN WAGHMARE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the World Bank report has recently indicated the need for urgent action by Government about dwindling ground water resources;